

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 126
CP No. 12/241-242/JPR/2020
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Mr. Rajeev Bhatnagar

...Petitioner

Versus

M/s Green Suraksha Technology Pvt. Ltd. & Ors.

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

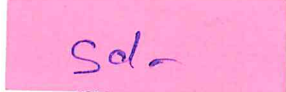
Present Through Video Conferencing: -

For the Petitioner : Akshita Koolwal, Adv.
For the Respondent : Raunak Dixit, Adv.

ORDER

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Applicant. Mr. Raunak Dixit, Adv. on behalf of the Respondent Nos. 2 and 3 submits that the reply has been filed. There is no representation on behalf of the Respondent No. 4 and 5. Learned counsel for the petitioner sought time to file rejoinder. Last opportunity is being given to file rejoinder. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 28.03.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

February 08, 2024

Hk